

SC No. 57959/2016  
FIR No. 198/2016  
PS Khayala  
State Vs. Vedpal etc.

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 07.08.2020. However, it shall be open for either of the sides to move

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23/6/2020

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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SC No. 57861/2016  
FIR No. 62/2013  
PS Paschim Vihar East  
State Vs. Vipin Kumar

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.


Record perused.

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23/6/2020

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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SC No. 57555/2016  
FIR No. 1114/2015  
PS Vikas Puri  
State Vs. Mohd. Umar & Anr.

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 07.08.2020. However, it shall be open for either of the sides to move

23/6/2020 Contd...p/2

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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SC No. 56688/2016  
FIR No.154/2012  
PS Nihal Vihar  
State Vs. Suresh Kumar @ Sunny etc.

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

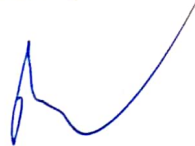
In the interest of justice, put up for appearance/ P.E. on 07.08.2020. However, it shall be open for either of the sides to move

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23/6/2020



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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**Cri. Rev. No. 147/2018**  
**Shagun Khera & Ors. Vs. Kamal Khera & Anr.**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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23/6/2020

address of the court i.e. [readern@okwest@gmail.com](mailto:readern@okwest@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
A.S.J Ok/West  
The Major Courts/Cells  
23.06.2020



Crl. Rev. No. 256/2019  
Sumit Arya Vs. Sandeep Dhillon

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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23/6/2020

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**Crl. Rev. No. 86/2018**  
**Gurbachan Singh Vs. CBI**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

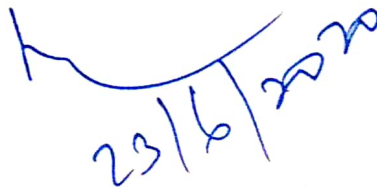
Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

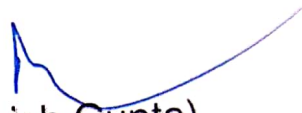
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address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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Bail Application No. 1234/2020  
FIR No. 120/2020  
PS Hari Nagar  
State Vs. Akshay Kumar  
U/s 376 IPC

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Lokesh Garg, Ld. Counsel for the applicant/accused namely Akshay Kumar.

IO not present.

Report of WSI Anil Sharma dated 23.06.2020 has come which reflects that notice regarding the bail matter has been given to the complainant. It is further reported that WSI Anil Sharma is not well and unable to appear before the court.

Ld. Counsel for the applicant submits that applicant presently is on interim bail as per order dated 05.06.2020 passed by

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23/6/2020

Ld. ASJ-09 (POCSO), West, Tis Hazari Courts, Delhi and the said interim bail is up to 25.06.2020. Copy of order dated 05.06.2020 filed by the Ld. Counsel for the applicant.

Heard.

Ld. Addl. P.P. for the State as well as Ld. Counsel for the applicant pray that the matter may be put up for consideration on 25.06.2020 and fresh notice of the bail application be issued to the IO as well as to complainant/informant/ prosecutrix for the next date.

On request put up for consideration on 25.06.2020. Meanwhile, notice of bail application be issued to the complainant/informant/prosecutrix through IO and also to IO.

It is submitted by Ld. Counsel for the applicant that chargesheet has already been filed before the Ld. M.M. which is yet to be committed to the Ld. Sessions Court.

IO is directed to bring the copy of the chargesheet on the next date for reference.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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FIR No. 78/2020  
PS Ranhola  
State Vs. Kuldeep  
U/s 364A/34 IPC

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Nagendra Singh, Ld. Counsel for the applicant/accused namely Kuldeep.

This is a fresh bail application u/s 439 Cr.P.C.

IO not present.

Report of IO has not come.

On request put up for consideration of this bail application on 23.06.2020.

IO be summoned with status report.

Ld. Counsel for the applicant submits that chargesheet has already been filed in this case recently.

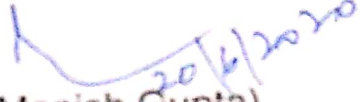
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IO to appear with file.

This is third bail application, as stated.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
20.06.2020

Bail Application No. LD-855/2020  
State Vs. Sachin Tyagi  
FIR No. 643/2017  
PS Ranhola  
U/s 302/34 IPC

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Raj Kumar, Ld. Counsel for the applicant/accused namely Sachin Tyagi.

Ld. Counsel for the applicant has filed photocopy of bail order dated 06.06.2020. It be taken on record.

Heard.

ld. Counsel for the applicant submits that this application has been filed in view of the recommendation of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

  
19/6/2020

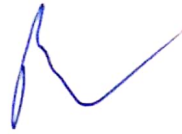
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It is prayed on behalf of accused that report regarding the conduct of the accused in jail may be called from the concerned Jail Superintendent. It is further submitted that there is no previous involvement of accused in any other case. Ld. Counsel for accused also submits that accused is in custody in this case since 21.09.2017.

Put up for consideration of this application on 23.06.2020. Meanwhile, report of the concerned Jail Superintendent be called for the next date.

Copy of this order be sent to the concerned Jail Superintendent for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

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FIR No. 08/2019  
PS Ranhola  
State Vs. Suraj Tiwari  
U/s 302/34 IPC & 25/27 Arms Act

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Suraj Tiwari despite repeated calls and despite waiting for considerable time since morning.

Reply of Insp. Sahi Ram dated nil has come.

As per report of Reader of this court, the phone number as well as e-mail address of the Ld. Counsel for applicant/accused are not mentioned in the bail application under consideration. Reader submits that due to this reason, Ld. Counsel for applicant could not be contacted.

  
23/6/2020

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None has appeared in this case today on behalf of applicant in these circumstances.

In the interest of justice, no adverse order is passed due to absence on behalf of applicant today.

Put up for consideration of this application through video conference through Cisco Webex App on 24.06.2020.

The Ahlmad of this Court has submitted that the charge-sheet of the present case FIR No. 08/2019 PS Ranhola is not pending in this court and he has checked the same. Meanwhile, the In-charge Bail Section/Filing Section is directed to verify the contact number/e-mail address of the Ld. Counsel for applicant from the record and furnish the same before the court so that the Ld. Counsel for applicant may be contacted for next date and needful may be done as per law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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FIR No. 643/2017  
PS Ranhola  
State Vs. Lalit Kumar @ Bunty  
U/s 302/120B/34 IPC

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

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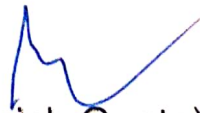
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.R. Jha, Ld. counsel for applicant/accused Lalit Kumar @ Bunty from DLSA, West, Tis Hazari Courts, Delhi.

Heard. Report regarding the previous involvement of the accused has not come so far.

IO not present.

On request put up for consideration on 25.06.2020. Status report alongwith report of previous involvement of the accused be summoned from the IO for 25.06.2020, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**FIR No. 25/2020  
PS Anand Parbat  
State Vs. Vikram Saini  
U/s 302/364/120B IPC**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

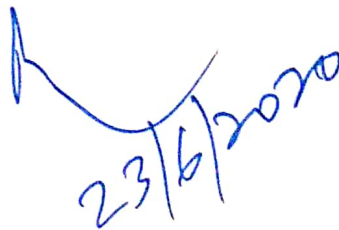
Ms. Smita Pandey and Shri Om Prakash, Ld. Counsels for the applicant/accused namely Vikram Saini, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

This is an application for interim bail/regular bail.

Ld. Counsels for the applicant submits that this is an application for interim bail on the ground of medical illness of the wife of the applicant and also in view of the COVID-19 Epidemic.

Heard.

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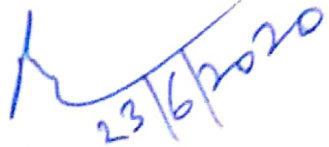
Ld. Addl. P.P. for the State submits that the report of IO is silent regarding the verification of said medical illness. Ld. Addl. P.P. submits that Ld. Counsels for the applicant may be directed to supply the copy of relevant medical documents to the SHO/IO concerned electronically by any mode so that the documents are verified and the report comes by the next date.

Ld. Counsels for the applicant submit that IO is under quarantine due to COVID-19.

Ld. Addl. P.P. for the State submits that the said documents may be supplied to the concerned SHO and the SHO may do the needful.

Ld. Counsels for the applicant submit that they shall supply the requisite documents to SHO concerned. Needful be done accordingly.

On request put up for consideration of this application on 25.06.2020 through video conferencing, as prayed. Meanwhile, report of the concerned SHO be called regarding the verification of the said medical documents of wife of the applicant.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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FIR No. 326/2016  
PS Vikaspuri  
State Vs. Nasir Khan @ Pali & Ors.  
U/s 302/307/452/427/147/148/149/120B/24 IPC

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri M. Shuaeb Saifullah, Ld. Counsel for the applicant/accused namely Mohsin Khan, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

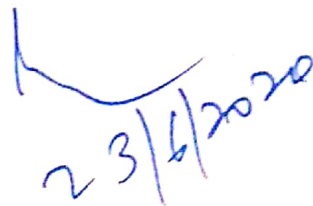
This is fresh bail application u/s 439 Cr.P.C.

IO not present.

Report of IO has not come.

Ld. Counsel for the applicant submits that the applicant is in

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J.C. in this case since 03.10.2016 and his conduct in jail is good. Ld. Counsel for the applicant further submits that there is no previous involvement of applicant in any other case.

Ld. Addl. P.P. for the State prays that the report from the concerned Jail Superintendent and from IO be called in this regard.

On request put up for consideration on 25.06.2020 through video conferencing. Meanwhile, report from the concerned Jail Superintendent be called regarding the conduct of the applicant in jail during his period of stay during custody.

IO be summoned with report alongwith report of previous involvement of the applicant, if any.

Copy of this order be sent to the concerned Jail Superintendent for compliance.

One copy of this order be also sent to the IO concerned for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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Bail Application No. LD-854/2020  
FIR No. 643/2017  
PS Ranhola  
State Vs. Lokender  
U/s 302/34 IPC

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ratan Tyagi, Ld. Counsel for the applicant/accused  
namely Lokender.

Report of SI Prem Yadav dated 19.06.2020 has come.

Heard. Perused.

This is an application for interim bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that notice dated 03.06.2020 has come from Sudha International School where child namely Umang is studying in U.K.G. The said notice is regarding the payment of annual fees of Rs. 10,000/-

Ld. Counsel for the applicant submits that earlier also the

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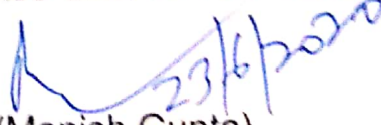
applicant was granted interim bail for similar purpose on 02.04.2019 i.e. during last year.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed on the basis of material on record.

In view of above facts and circumstances and in the interest of justice, applicant/accused namely Lokender is hereby admitted to interim bail for a period 24.06.2020 to 02.07.2020 on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. Area M.M./ Ld. Duty M.M. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence and the accused shall surrender before the concerned Jail Superintendent at 10:00 AM on 03.07.2020. Application stands disposed off.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be given dasti to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020



FIR No. 59/2020  
PS Mundka  
State Vs. Lokesh Sharma  
U/s 420/468/471 IPC

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Lokesh Sharma despite repeated calls and despite waiting for considerable time since morning.

This is a fresh bail application.

IO not present. Report has not come.

In the interest of justice, no adverse order has been passed due to absence on behalf of the applicant today.

Put up for consideration of this bail application on 24.06.2020. Meanwhile, IO be summoned with report for next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

m

**FIR No. 356/2019  
PS Nihal Vihar  
State Vs. Amandeep  
U/s 392/411 IPC**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

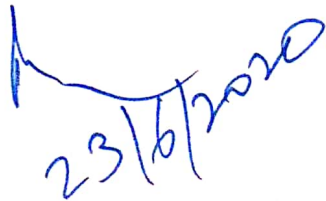
None for the applicant/accused namely Amandeep despite repeated calls.

Report of ASI Subhash Chand dated 22.06.2020 has come.

Report of concerned Jail Superintendent has not come so far.

As per previous Conviction/Involvement Report, applicant/accused Amandeep S/o Ranjeet Singh is involved in five more cases apart from this case.

In the interest of justice no adverse order is passed due to absence on behalf of the applicant today.

  
23/6/2020

Contd....p/2

-2-

Put up for consideration on 25.06.2020. Meanwhile, report from the concerned Jail Superintendent regarding the conduct of the accused during the period of custody be called for the next date. Copy of order be sent to the concerned Jail Superintendent for compliance.

23/6/2020  
(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

23.06.2020

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**FIR No. 134/2020  
PS Anand Parbat  
State Vs. CCL Abhishek @ Kalu  
U/s 307/323/324/109/111/120-B/34 IPC &  
25/27 Arms Act**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

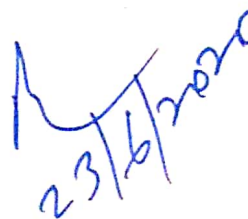
Shri H.R. Jha, Ld. Counsel for the applicant namely Abhishek @ Kalu.

Report of SI Amit dated 22.06.2020 has come.

Heard.

Ld. Addl. P.P. for the State prays that status report regarding the present medical condition of the injured persons may be called from the IO.

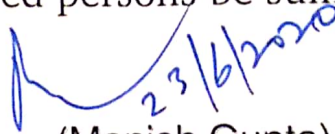
Ld. Counsel for the applicant has clarified that there are two injured persons namely Kapish and his father namely Om Prakash

  
23/6/2020 Contd...p/2



in this case. Ld. Counsel for the applicant submits that injured Om Prakash has already been discharged from the hospital, however, injured Kapish is still hospitalized in Lady Harding Medical College Hospital, New Delhi. Ld. Counsel for the applicant submits that applicant is lodged in Central Jail, Tihar, New Delhi as per his information. Short date prayed on behalf of applicant.

On request put up for consideration of this application u/s 439 Cr.P.C. on 24.06.2020. Meanwhile, detailed report regarding the present medical condition of the injured persons be summoned from IO for next date.

  
23/6/2020

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

h

**FIR No. 611/2020  
PS Ranhola  
State Vs. Jitender Kumar Singh  
U/s 323/354(B)/506/509/34 IPC**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ashok Kumar Singh, Ld. Counsel for the applicant/accused namely Jitender Kumar Singh, in person although the matter is shown to be listed through video conferencing.

Complainant Ms. 'M' is also present in person.

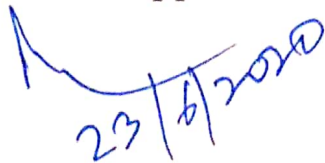
Fresh vakalatnama filed on behalf of applicant/accused.

This is an application u/s 438 Cr.P.C. for anticipatory bail.

Heard. Complainant submits that she is employed with Border Security Force and is Assistant Commandant and is giving martial art Taekandow training to BSF personnel.

IO not present.

Ld. Counsel for the applicant submits that the present case

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FIR No. 611/2020, PS Ranhola is related to the other case FIR No. 610/2020, PS Ranhola. Ld. Counsel for the applicant prays that the IOs concerned of both the cases may be summoned with respective status report.

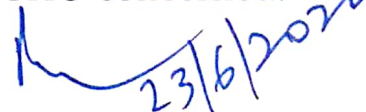
Complainant submits that she has received notice of this application yesterday only and she submits that she shall appear with her counsel on the next date and meanwhile she shall engage her counsel.

Last order dated 17.06.2020 reflects that no coercive action was to be taken against the accused till today.

Now put up for consideration of this application on 26.06.2020, through video conferencing, as requested.

Meanwhile, complainant may do the needful.

In the interest of justice, no coercive action be taken against the applicant/accused till next date subject to joining the investigation with IO as and when directed. On request copy of this order be given dasti to both sides and one copy be sent to the IO/SHO concerned.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

h



**FIR No. 611/2020**  
**PS Ranhola**  
**State Vs. Manjeet Singh Banti & Mritunjay Singh Avinash**  
**U/s 323/354(B)/506/509/34 IPC**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Id. Addl. P.P. for the State.

Shri Ashok Kumar Singh, Id. Counsel for the applicants/accused persons namely Manjeet Singh Banti and Mritunjay Singh Avinash, in person although the matter is shown to be listed through video conferencing.

Complainant Ms. 'M' is also present in person.

Fresh vakalatnama filed on behalf of applicants/accused persons.

This is an application u/s 438 Cr.P.C. for anticipatory bail.

Heard. Complainant submits that she is employed with Border Security Force and is Assistant Commandant and is giving martial art Taekandow training to BSF personnel.

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23/6/2020



IO not present.

Ld. Counsel for the applicants submits that the present case FIR No. 611/2020, PS Ranhola is related to the other case FIR No. 610/2020, PS Ranhola. Ld. Counsel for the applicants prays that the IOs concerned of both the cases may be summoned with respective status report.

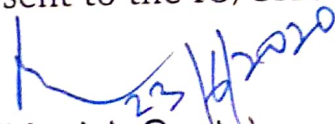
Complainant submits that she has received notice of this application yesterday only and she submits that she shall appear with her counsel on the next date and meanwhile she shall engage her counsel.

Last order dated 17.06.2020 reflects that no coercive action was to be taken against the accused persons till today.

Now put up for consideration of this application on 26.06.2020, through video conferencing, as requested.

Meanwhile, complainant may do the needful.

In the interest of justice, no coercive action be taken against the applicants/accused persons till next date subject to joining the investigation with IO as and when directed. On request copy of this order be given dasti to both sides and one copy be sent to the IO/SHO concerned.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

**Crl. Rev. No. 333/2019**  
**Deepak Sharma Vs. State & Ors.**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1.

None for the respondent no. 2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

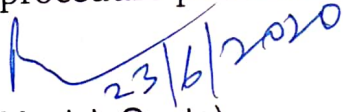
In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the

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23/6/2020

-2-

sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**Crl. Rev. No. 332/2019**  
**Deepak Sharma Vs. State & Ors.**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1.

None for the respondent no. 2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**Crl. Rev. No. 331/2019**  
**Deepak Sharma Vs. State & Ors.**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1.

None for the respondent no. 2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

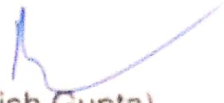
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the

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Handwritten signature and date: 23/6/2020

sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

h

**Crl. Rev. No. 326/2019**  
**Deepak Sharma Vs. State & Ors.**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.1.

None for the respondent no. 2.

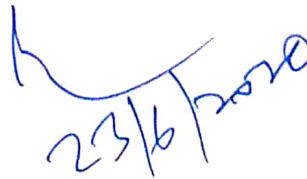
Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.08.2020. However, it shall be open for either of the



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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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**FIR No. 0624/2020  
PS Ranhola  
State Vs. Harkesh Yogi  
U/s 308/34 IPC**

23.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Gopi Tandon, Ld. Counsel for the applicant/accused namely Harkesh Yogi S/o Ratan Lal, through video conferencing through CISCO Webex App.

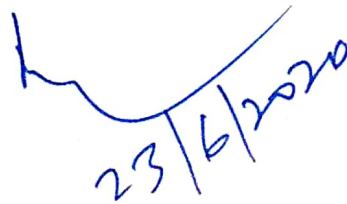
Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of SI Sedhu Ram Yadav has come.

This is a bail application u/s 439 Cr.P.C.

Heard on the application for bail u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant has submitted that applicant

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is in J.C. in this case since 05.06.2020. It is further submitted that no recovery has been effected from the applicant/accused and applicant is not previously involved in any other case. It is further submitted that there is no eye witness in this case. Ld. Counsel for the applicant has submitted that applicant is having three small children to look after and also the mother. It is submitted that father of the applicant has already expired. Ld. Counsel for the applicant submitted that applicant only knew the complainant of this case. It is also submitted by Ld. Counsel for the applicant that applicant is supplying water through Tanker of Jal Board on daily wages basis and is earning Rs. 400/- per day.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and has submitted that applicant is involved in several other cases also and iron rod was used to hit the injured on his head.

Report of SI Sedhu Ram Yadav reflects that applicant/accused Harkesh Yogi was arrested on 07.06.2020 and sent to 14 days J.C. and his other accomplices are yet to be arrested. Report of SI Sedhu Ram Yadav reflects that complainant Gopal was the member of the gang of the applicant/accused Harkesh Yogi and few months back Gopal defected the gang and started spying on their gang

  
23/6/2020

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which infuriated the applicant and his associates who decided to teach lesson to the complainant.

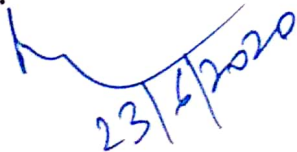
Ld. Counsel for the applicant further submitted that there was only other case regarding theft in which the applicant was shown to be involved and on the basis of previous involvement, applicant/accused has been lifted and falsely been implicated in this case.

Report of Previous Conviction/Involvement reflects that applicant is involved in several other cases of different police stations, details of which are as under:-

Sr. No.	FIR No.	PS	U/s.
1.	424/2018	Jaitpur	283 IPC
2.	451/2016	Janak Puri	392/394/482/411/34 IPC
3.	020226/2016	e-police station	MV. Theft 379 IPC
4.	395/2016	Binda Pur	392/411/34 IPC
5.	264/2018	Dwarka North	25/54/59 Arms Act

I have considered the rival submissions of both the sides.

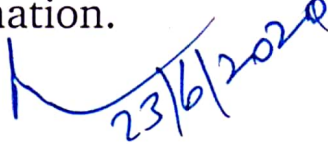
FIR in question is dated 07.06.2020. Investigation is under progress. The allegations are serious in nature. The applicant is involved in several other cases.

  
23/6/2020

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In view of the above facts and circumstances, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
23.06.2020

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